Collection of Money for Computer Educacation in Kendrya Vidyalayas

3466. SHRI GURUDAS DAS GUPTA : SHRI J. S. RAJU : SHRI MISA R. GANESAN : SHRI MAHESHWAR SINGH :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) whether it is fact that money had been collected in some Kendriya Vidyalayas of Delhi from the students in the name of providing Computer Education;
- (b) if so, what are the details of the collection made Vidyalaya and session-wise;
- (c) whether proper accounting of collection and refunds had been arranged; if so, the details thereof;

- (d) what are the reasons of not introducing the computer education for which the collections were made; and
- (e) the details of undisbursed money and the Authority/Officer at whose instance the said course was decided upon and the money was collected and refunded?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE) (KUMARI SELJA): (a) and (b) Yes, Sir. According to information furnished by Kendriya Vidyalaya Sanghathan, some computer firms offered proposals for teaching computer education to those students who volunteer to pay some fees for the purpose, in the premises of the Vidyalayas after class hours. The amount was collected from students who volunteered, by the following schools in Delhi:

Name of K.V.		Amount collected	
		Rs.	
1. Shalimarbagh .		3,16,483.00	
2. R.K. Puram, Sec. VIII		2,25,148.00	
3. R.K. Param, Sec. II		1,32,555.00	
4. R.K. Puram, Sec. IV		53,427.00	
5. No. 2, Delhi Cantt.		1,00,713.00	
6. Tagore Garden .		4,10,745.00	
7. Janakpuri		2,00,000.00	
8. Andrewsganj .	_	2,53,034.00	
9. Gole Market		1,50,000.00	
10. INA Colony .		1,57,926.00	

(c) to (e) Since such proposals by computer firms were not found feasible by the KVS, orders for refund, of the amounts collected, to the students have been issued in June, 1992. The Principals of the school concerned are responsible for the proper accounting arrangements of the refund. The CLASS (Computer Literacy Awareness Scheme for Schools) has already been introduced in over 300 Kendriya Vidyalayas so far.

Cchargesheeting of Office-Bearen of JAC of KVS

3467. DR. NAUNIHAL SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that some officebearers of Joint Action Committee of KVS Association of employees have recently been charge-sheeted by the Sangathan for criticising policies of Government and Kendriya Vidyalaya Sangathan through Press;

- (b) if so, the details thereof;
- (c) whether it is also a fact that the uncharge-sheeted Office-bearers of the Joint Action Committee have offered themselves for being charge sheeted for the charges of critisising Government and Sangathan's policies in Press following the principle of collective responsibility; and
- (d) if so, the reaction of the Sangathan thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE) (KUMARI SELJA): (a) No, Sir.

- (b) Does not arise.
- (c) and (d) In all administrative and displinary matters, the Kendriya Vidyalaya Sangathan generally follows instructions issued by the Department of Personnel and Training Commissioner, KVS is competent to take decision on the erring employees of Sangathan.

Threat of Self Immolation by KVS Employees

3468. SHRIMATI SARLA MAHESH-WARI:

SHRI DIGVIJAY SINGH:

SHRI N. E. BALARAM:

SHRI K. K. VEERAPPAN:

SHRI M. A. BABY:

Will the Minister if HUMAN . RES-OURCE" DEVELOPMENT be pleased to state:

(a) whether Joint Action Committee of Kendriya, Vidyalaya Sangathan's Associations of Employees has decided that 21 of its activists will self immolaie onbloc on 8th April, 1994, if its demands are not fruitfully negotiated at Minister-level and the grievances are not removed by 3.1st March, 1994;

- (b) if so, what are the details of the demands pressed for;
- (c) the reasons for not holding any Minister-level bilateral talks even two months after their launching the first phase of the agitation in January; and
- (d) what is the reaction of Government to the employees' decision adduced to in part (a) above?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE) (KUMARI SELJA): (a) to (d) The demands pertain to transfer and posting of staff; filling up of vacant posts; reduction in duty hours; promotion of some categories of staff; medical facilities; construction of staff quarters, etc.

The Commissioner, Kendriya Vidyalaya Sangathan discussed the twenty-five demands of the Joint Action Committee with the representative of employees associations and explained the position in regard to each demand. 16 demands are accepted by the Kendriya Vidyalaya San-gathan, and 6 are not accepted in view of the policy framework available for Kendriya Vidyalaya Sangathan. 3 demands require further examination.

Welfare of Women

3469. SHRI RAJNI RANJAN SAHU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether a workshop on 'Women and law' held in New Delhi on January 8, 1994 had suggested statute—changes and modifications to ensure equality, justice and dignity to women: and
- (b) if so, the enactments and laws which were sought to be' amended and with what precise objectives?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT)